

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE

BENCH AT CHENNAI

O.A.No.146 OF 2020

IN THE MATTER OF :

Tribunal on its own motion - SUO MOTU  
Based on the News item in Dinamalar Newspaper,  
Chennai Edition dated 31.07.2020.  
"Will Irumbuliyur Lake be redeemed from encroachers?"

..... Applicant.

With

1. The Principal Secretary to Government,  
Public Works Department,  
Govt. Secretariat,  
Fort St. George,  
Chennai, Tamil Nadu - 600 009.
2. The Additional Chief Secretary To Govt. of Tamil Nadu,  
Revenue and Disaster Management Department,  
Govt. Secretariat,  
Fort George,  
Chennai, Tamil Nadu- 600 009.
3. The Secretary to Govt. of Tamil Nadu,  
Department of Environment,  
Govt. Secretariat,  
Fort St. George,  
Chennai, Tamil Nadu - 600 009.
4. Additional Chief Secretary to Govt. of Tamil Nadu,  
Municipal Administration and Water Supply Department,  
Govt. Secretariat,  
Fort St. George,  
Chennai, Tamil Nadu - 600 009.
5. The Chairman  
Tamil Nadu Pollution Control Board,  
No.76, Anna Salai,  
Guindy, Chennai Tamil Nadu - 600 032.

  
**COMMISSIONER**  
Tambaram City Municipal Corporation

6. The District Collector,  
Chengalpet District,  
Collectorate Office,  
GST Road, Chengalpet - 603 001.
7. Tambaram Municipality,  
Rep.by its Municipal Commissioner,  
28, Muthuranga Mudali Street,  
Tambaram West, Chennai - 600 045.

.....Respondents.

### **REPORT FILED BY THE 7<sup>TH</sup> RESPONDENT**

I, Dr. M. Elangovan, Son of Manikkam, aged about 51 years working as Commissioner, Tambaram City Municipal Corporation, Tambaram, Chennai – 600 045, do hereby solemnly affirm and sincerely state as follows :

I am, The Commissioner of the Tambaram City Municipal Corporation, the seventh respondent herein and well conversant with the facts of the case from the connected files and I am submitting this present report for the consideration of this Hon'ble Tribunal.

#### **1. ORDERS OF THE HON'BLE TRIBUNAL**

- It is respectfully submitted that the Hon'ble National Tribunal, (SZ) Chennai in its order dated 19.04.2022 in the matter of O.A. No.146 of 2020 has gave certain directions to the respondents and further directed the individual Departments to file their responses with regard to the implementation of UGSS Scheme and removal of encroachments in the Irumbuliyur Lake.

#### **2. COMPLIANCE OF THE DIRECTION**

- It is respectfully submitted that in due compliance of the orders of the Hon'ble National Green Tribunal, the following steps were taken by the Tambaram City Municipal Corporation and the same is submitted for the consideration of this Hon'ble Tribunal.

  
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- i) With regard to letting out of Sewage / Sullage Water in the Storm Water Drain which lead to Irumbuliyur Lake it is submitted that totally there are 6345 households are there in the said area in New Ward Nos. 62, 63 of Tambaram City Municipal Corporation and as of now the generated waste water from the households are disposed through individual septic tanks. Further the implementation of UGSS scheme was completed with 1 Lifting Station and 1 Pumping Station and laying Pipelines was also completed to the stretch of 17.49 Kms in the said area. It is submitted as of now construction of 634 manholes was completed and Channelling and flow testing are completed.
- ii) It is further submitted that as the flow test in all 17.49 kms is completed and providing of Individual House Service Connections will be started to the Households with in a week's time and the same will be completed approximately by 30.09.2022.
- iii) It is submitted that there is no dumping of garbage in the Irumbuliyur Lake Area and the Corporation is regularly monitoring the same by Public Health officials.
- iv) With regard to the implementation of Municipal Solid Waste Management Rules 2016, It is submitted that Tambaram City Municipal Corporation having 27 Micro Compositing Centres and 53 Onsite Composting Centres to handle the Bio-Degradable Waste generated within the Corporation limits and the Bio-Degradable Waste is being processed in the same. In the last Five months Tambaram City Municipal Corporation has produced 920 Metric Tons of Natural Manure and in the same 133 Metric Tons of Manure were given at free of cost to the local residents and 598 Metric Tons of manure was sold on cost.
- v) With regard to the Non-Degradable Waste it is submitted that the said waste is transferred to Kannadapalayam Transfer Station Located and from there the same was sent to the Cement Factories for their uses. The recyclable and reusable wastes were sold to the sellers.

  
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- vi) The Corporation has appointed 49 Number of Animators and 7 Supervisors to issue the Pamphlets and to create awareness among the Public for proper Source Segregation and Collection of Solid waste as per SWM rules 2016. The Tambaram City Municipal Corporation has initiated proper steps and to conduct meetings with the Apartment Associations and with the Gated Community Associations and meetings with Apartment Association is being conducted for proper Source Segregation of Solid Waste.
- vii) Tambaram City Municipal Corporation ensures 100% daily door to door collection of solid waste and the same was done by the sanitary workers under the supervision of sanitary supervisors, sanitary inspectors and sanitary officers. The collection of solid waste generated in the Tambaram City Municipal Corporation has been done on daily basis with 100% door to door collection with 145 battery operated vehicles, 81 Light commercial vehicles, and 50 other motor vehicles and with 2069 staffs. The Prone areas concerning illegal solid waste dumping are constantly monitored by the public health staff of the Tambaram City Municipal Corporation to control the illegal dumping of Solid Waste along the roadside areas.

**3. ORDERS OF THE HON'BLE TRIBUNAL ON 11.07.2022**

- (i) It is respectfully submitted that the Hon'ble National Tribunal, (SZ) Chennai in its order dated 11.07.2022 in the matter of O.A. No.146 of 2020 has given certain directions to the Pollution Control Board and Tambaram City Municipal Corporation regarding the nature of steps taken for removal of encroachments and further directed the individual Departments to file their reports with regard to the implementation of UGSS Scheme and removal of encroachments in the Irumbuliyur Lake.

  
COMMISSIONER  
Tambaram City Municipal Corporation

(ii) COMPLIANCE OF THE DIRECTION

- It is respectfully submitted that in due compliance of the orders of the Hon'ble National Green Tribunal, the following reports are submitted by the Tambaram City Municipal Corporation for the consideration of this Hon'ble Tribunal.
- The Irumbuliyur Lake belongs to water resource department where encroachments are to be identified by the revenue authorities. The HSC connection under UGD scheme is stopped since the Local bodies integrated oracle server is under maintenance for the Revision of property Tax work all over the state. Due to this the assessment and tax fixation works have been stopped temporarily. All These works are likely to be completed by the end of August 2022, and when the server is once ready to collect the current year tax demand the UGD assessments also will be completed there off and house service connections for the households will be completed and the fact will be submitted to the Hon'ble National Green Tribunal.

It is therefore prayed that this Hon'ble Tribunal may be pleased to accept this report and close the Application No. 146 of 2020 and thus render justice.

VERIFICATION

I, Dr. M. Elangovan, Commissioner, Tambaram City Municipal Corporation do hereby verify that the contents of above Paragraphs are true to the best of my knowledge and are believed to be true on legal advice and that I have not suppressed any material fact.

Verified at Chennai on this the 19<sup>th</sup> day of July, 2022.

7<sup>th</sup> RESPONDENT

  
COMMISSIONER  
Tambaram City Municipal Corporation

**BEFORE THE NATIONAL  
GREEN TRIBUNAL (SZ)  
BENCH AT CHENNAI**

**O. A. No. 146of 2020 (SZ)**

**REPORT FILED BY 7<sup>TH</sup> RESPONDENTS  
DATED:19.07.2022**

**M/S.P.SRINIVAS (828/1994)  
N.K. PONRAJ (2263/2009)  
R.PURUSHOTHAMAN (263/2011)**

**COUNSEL FOR 7<sup>TH</sup> RESPONDENT.**

**Cell No. 94862 04469**